

FORM-A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RUDRA BUILDWELL CONSTRUCTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Rudra Buildwell Constructions Private Limited
2.	Date of Incorporation Of Corporate Debtor	06th October 2010
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Delhi
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45400DL2010PTC209162
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office:- Flat No. 118A, G.F. Pocket 6 MIG Flat, Mayur Vihar, Phase-III New Delhi 110096 India
6.	Insolvency commencement date in respect of Corporate Debtor	16th February, 2021 (Copy of the order received on 17th February 2021)
7.	Estimated date of closure of insolvency resolution process	15th August 2021 (As per the pronouncement of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Mr. Prabhat Ranjan Singh Reg No IBBI/IPA-002/IP-N00428/2017-2018/11239
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ADDRESS: Chamber No.119, C.K. Daphtary Block, Supreme Court of India, Tilak Lane, New Delhi, National Capital Territory of Delhi, 110001, EMAIL ID Prabhat.rs.advocate@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Address – Prabhat Ranjan Singh (In the matter of Rudra Buildwell Constructions Pvt. Ltd.) Resurgent Resolution Professionals LLP (IPE), 905, 09th Floor, Tower C, Unitech Business Zone, The Close South, Sector-50, Gurugram, Haryana-122018 Email – cirp.rudrabuildwellc@gmail.com
11.	Last date for submission of claims	03rd March 2021 (14 days from the date of receiving of the order from Hon'ble NCLT, New Delhi)
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Investors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.Mr. Saurabh Agrawal IBBI/IPA-002/IP-N00344/2017-2018/10994 2. Mr. Abhishek Anand IBBI/IPA-002/IP-N00038/2016-2017/10077 3. Mr. Ramit Rastogi IBBI/IPA-002/IP-N00364/2017-2018/11032
14.	(a) Relevant Forms and (b)Details of authorized representatives are available:	(a) www.ibbi.gov.in , www.resurgentrp.com (b) Details of authorized representatives are available at: 905, 09 th Floor, Tower C, Unitech Business Zone, The Close South, Sector-50, Gurugram, Haryana-122018

Notice is hereby given that the Hon'ble National Company Law Tribunal Bench-III, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **Rudra Buildwell Constructions Private Limited on 16th February, 2021**

The creditors of Rudra Buildwell Constructions Private Limited are hereby called upon to submit their claims with proof on or before **03rd March 2021** (as per date of receiving of the order) to the interim resolution professional at the address mentioned against entry No. 10).

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18th February 2021
Place: New Delhi

Sd/-
Prabhat Ranjan Singh
Interim Resolution Professional
Reg No- IBBI/IPA-002/IP-N00428/2017-2018/11239